

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W. P. (C) No. 1002 of 2014

Sadhna Khan Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Shrestha Gautam, Advocate
For the State : Mr. Vijyant Verma, S.C. to AAG-IV

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

17/ 05.04.2021: As prayed for by the learned counsel for the petitioner, list this case on 19.04.2021.

(Rajesh Kumar, J.)

Ravi/Kamlesh